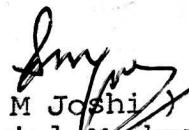


(2)

CORAM : HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

28/10/1987

Mr. Kartikeya Rawal, learned advocate for the applicant present. Mr N.S. Shevde for the respondents files reply which is taken on record. The case is otherwise ready for final hearing. Mr Rawal states that he would like to file the rejoinder. He may do so within 3 weeks from the date of this order. Registry however may fix the date for final hearing thereafter.


(P M Joshi)
Judicial Member

pm;

O. A. 157/87

(3)

CORAM : HON'BLE MR. J. N. MURTHY .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

13.12.1989

Mr. N. S. Shevde, the learned advocate for the respondents heard. Nobody present from the applicants side. The judgment is reserved.

H. M. Singh

(M. M. Singh)
Administrative Member

(J. N. Murthy)
Judicial Member

R

(W)

CORAM : HON'BLE MR. J. N. MURTHY .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

13.12.1989

Mr. N. S. Shevde, the learned advocate for the respondents heard. Nobody present from the applicants side. The judgment is reserved.

(M. M. Singh)
Administrative Member

(J. N. Murthy)
Judicial Member

R

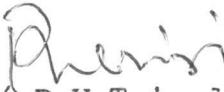
M.A./475/89
in
O.A./157/87



Coram : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

18/8/1989

Heard Mr. K.S. Raval and Mr. N.S. Shevde, learned advocates for the petitioner and respondents respectively. The O.A./157/87 be fixed in November, 1989 for final hearing. With this order M.A./475/89 stands disposed of.


(P H Trivedi)
Vice Chairman

*Mogera